

**GOVERNMENT OF INDIA  
MINORITY AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:4547  
ANSWERED ON:20.12.2012  
RAISE IN SALARIES OF IMAMS MAUZINS  
Dhruvanarayana Shri R.

**Will the Minister of MINORITY AFFAIRS be pleased to state:**

- (a) whether the Government has raised the salaries of Imams/Mauzins; and
- (b) if so, the details thereof and the steps being taken for their welfare during the last three years?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF MINORITY AFFAIRS (SHRI NINONG ERING)

(a): No, Madam.

(b): The Apex Court vide judgement dated 13.5.1993 in the WP 715 of 1990 – All India Imam Organization & Others Vs. Union of India and Others, directed the Union of India and the Central Wakf Board (Council) to prepare a scheme within six months in respect of different types of mosques for payment of remuneration/emoluments to their Imams. Accordingly, a High Power Committee (HPC) headed by the then Welfare Minister formulated the "Scheme for remuneration to Imams/Muazzins". This Scheme was circulated to all State Wakf Boards on 4th December 1997 by the Central Government for appropriate action. The action with regard to payment of salaries to Imams/ Mauzins is to be taken by the State/UT Wakf Boards.